

compensation under the Enemy Property Scheme. But the cases have not been completed. Thirty-five thousand cases have not yet been completed but this Government is going to close the office in Calcutta... (*Interruptions*).

[*Translation*]

MR. SPEAKER: It is all right. It is cover. Please sit down. Shri Maheshwar Singh.

SHRI MAHESHWAR SINGH (Mandi): Mr. Speaker, Sir, during the last week i.e. from 17th March to 24th March, there was an unprecedented and heavy rainfall, hailstorm and snowfall in Himachal Pradesh which has caused heavy damage worth crores of rupees to life, property, roads and drinking water projects. Therefore, through you, I would like to request the Union Government to provide immediate financial assistance to the Himachal Pradesh Government to enable it to cope up with the critical situation. A fact finding team should also be sent there by the Central Government to assess the damages and it should present its report to the Union Government, on the basis of which adequate amount of compensation should be immediately released to the State Government to make up the loss caused by the damages. In this regard, I, alongwith two of my colleagues, have given a notice for a Calling Attention Motion. Kindly look into it also... (*Interruptions*)

SHRI BRIJ BHUSHAN TIWARI (Domariaganj): Mr. Speaker, Sir, due to persistent atrocities and oppression in Nepal, hundreds of people have fled from Nepal and crossed over to my constituency, which is on the Indo-Nepal border. I would like you to take up the motion, for which I have given a notice.... (*Interruptions*)....

12.28 hrs.

PAPERS LAID ON THE TABLE

Annual Reports and Reviews on the working of the Handicrafts and Handlooms Export Corporation of India Ltd., New Delhi and the Wool and Woollens Export Promotion Council, New Delhi for 1988-89 alongwith Statements showing reasons for delay in laying these Papers

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV: Mr. Speaker, Sir I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1988-89.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—555/90]
- (3)(i) a copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1988-89 along with Audited Accounts.

- (ii) a copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—556/90].

Central Wakf Council (Amendment Rules, 1989)

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): I beg to lay on the Table a copy of the Central Wakf Council (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 770(E) in Gazette of India dated the 21st August, 1989 under sub-section (3) of section 8 D of the Wakf Act, 1954. [Placed in Library. See No. LT—557/90]

[English]

Annual Report, Annual Accounts and Review on the working of the Indian Council of Medical Research, New Delhi for 1988-89 alongwith the Statement showing reasons for delay in laying these papers

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUFRAY): Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1988-89.
- (ii) A copy of the Annual Accounts (Hindi and English versions)

of the Indian Council of Medical Research, New Delhi, for the year 1988-89 together with Audited Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1988-89.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—558/90].

Notification Under Essential Commodities Act, 1955

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): I beg to lay on the Table a copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fifth Amendment Order, 1989 (Hindi and English versions) published in Notification No. S.O. 1035(E) in Gazette of India dated the Essential Commodities Act, 1955. [Placed in Library. See No. LT—559/90].

Annual Report and Review on the working of the Brahmaputra Board for 1988-89 and a Statement showing reasons for delay in laying these Papers

[Translation]

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): On behalf of Shri Manubhai Kotadia. I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1988-89 along with Audited Accounts.

- (2) A statement (Hindi and English versions) (a) regarding Review by the Government on the working at the Brahmaputra Board for the year 1988-89 (b) showing reasons for delay in lying the papers mentioned at (1) above. [Placed in Library. See No. LT—560/90].

I said in the House, today also the matter was raised by Mr. Madan Lal Khurana about Wadhwa Committee Report. The Government has given an assurance that it will be placed very soon in this House.

MR. SPEAKER: Now, matters under Rule 377.

12.30 1/2 hrs.

12.29 hrs.

BUSINESS ADVISORY COMMITTEE

Fourth Report

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Speaker, Sir, I beg to move:—

"That this House do agree with the Fourth Report of the Business Advisory Committee, presented to the House on the 27th March, 1990."

[English]

MR. SPEAKER: The question is:

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 27th March, 1990."

The motion was adopted

MR. SPEAKER: Now we shall take up Matters under Rule 377.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): One point, Sir. Yesterday also

MATTERS UNDER RULE 377

[English]

(1) **Need to give recognition to the Association of Bharat Natyam Artists and concessions for Artists in Rail fare and Air fare**

SHRIMATI VYJAYANTIMALA BALI (Madras South): The performing arts are being given a lot of importance and the Government of India is promoting the culture and arts through various incentives and other activities like the Festivals of India. But the artists are not being given their rightful recognition and the facilities given to them are negligible. They need better treatment and respect as professionals also.

12.31 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

In this connection I would like to draw the attention of the House that the Association of Bharatanatyam artists (ABHAT) have requested the Government for their recognition since the main object of this Association is to look after the welfare activities of these artists. The idea was that if this Association is recognised then it could recommend to the Government the eligible artists for various concessions in Railways. Also the demand of the Association was that the artists should